Call for Papers



LAW SOCIETY REVIEW



FACULTY OF LAWALIGARH MUSLIM UNIVERSITY



LAW SOCIETY REVIEW (2026)

he Law Society Review, published annually by the Law Society, Faculty of Law, Aligarh Muslim University, Aligarh, provides a platform for teachers, practitioners, researchers, and students to engage in critical discussion on contemporary legal and policy issues at both national and international levels. The 2026 edition invites original submissions on the theme "Global Justice in Transition: Law, Reform, and Accountability in the 21st Century." It seeks to explore how shifting legal, technological, environmental, and humanitarian contexts are reshaping the meaning and pursuit of justice. Authors are encouraged to examine questions of reform, rights, and responsibility across jurisdictions and legal traditions, reflecting on the challenges of accountability in a rapidly transforming global order. Accepted papers will be published in an edited book format carrying an ISBN number, under the Law Society Review (2026 Edition). This special publication aims to advance rigorous and reflective scholarship that reconsiders the foundations of justice and legal reform in the twenty-first century.

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THEMES OF 2026 REVIEW

A. SCOPE AND RATIONALE

This edited volume brings together critical legal scholarship across four interlinked domains: technology and digital justice, criminal law reform, environmental accountability, and international humanitarian law. It interrogates how law responds to evolving forms of harm, justice, and global responsibility in the twenty-first century. In an era marked by digital transformation, ecological crises, and shifting geopolitical tensions, legal systems are increasingly called upon to address complex challenges that transcend traditional boundaries. The volume offers a multidisciplinary lens on these developments, foregrounding rights-based approaches, comparative insights, and emerging normative frameworks.

B. THEMATIC CLUSTERS

PART I. TECHNOLOGY & JUSTICE

This part explores new forms of harm and accountability in digital spaces and examines how technology reshapes legal notions of exploitation, privacy, and speech. Indicative themes include:

- Legal responses to technology-facilitated sexual exploitation
- Emerging forms of cybercrime and digital fraud
- Online violence against women and children through a rights-based lens
- Regulation of speech, satire, and incitement on social media
- Copyright, artificial intelligence, and digital innovation

PART II. TECHNOLOGY & CRIMINAL LAW REFORM

This part analyses evolving conceptions of justice and equality across criminal and constitutional frameworks in India. It considers how legal reform reflects shifting ideas of state authority, inclusivity, and institutional autonomy within plural societies. Indicative themes include:

• Comparative study of sedition under Indian Penal Code, 1860, and acts endangering sovereignty, integrity, & unity of India under Bhartiya Nyaya Sanhita, 2023

- Digital evidence and electronic trial procedures under Bhartiya Sakshya Adhiniyam 2023 & Bhartiya Nagarik Suraksha Sanhita, 2023
- The transition from punitive to restorative justice and its global resonance
- Gender neutrality and inclusivity in criminal justice systems
- Balancing equality, secularism, and minority protection in modern constitutional orders

PART III. ENVIRONMENTAL LAW & CLIMATE JUSTICE

This part investigates how law responds to environmental degradation and climate emergencies, focusing on accountability and human rights in ecological governance. Indicative themes include:

- Legal responses to climate change and ecological degradation
- Rights and recognition of climate-displaced persons
- Artificial intelligence and environmental conservation
- Accountability for environmental harm during armed conflict
- Corporate governance and environmental responsibility

PART IV. INTERNATIONAL HUMANITARIAN LAW AND GLOBAL ACCOUNTABILITY

This part examines the continuing evolution of international humanitarian law in addressing armed conflict, atrocities, and displacement, and how global mechanisms of accountability engage with sovereignty and justice. Indicative themes include:

- Effectiveness of humanitarian law in genocide prevention
- The role of the International Criminal Court in ensuring accountability for war crimes
- Sovereignty, humanitarian intervention, and the responsibility to protect
- Command responsibility and individual liability in conflict situations
- Protection of women, children, and other vulnerable groups in humanitarian crises

MANUSCRIPT GUIDELINES

TYPES OF SUBMISSIONS

1. **Research Papers:** (3000-5000) words

2. **Essays / Articles:** 2,000 - 3,000 words

3. Case Comments / Legislative Comment: 1,500 to 2,500 words

4. **Opinion or Perspective Pieces:** 1000 words

(These are flexible categories; other creative forms of submissions are also welcome.)

Note: Word limits are exclusive of footnotes.

All submissions must include an **abstract** (not exceeding 250 words) and relevant keywords.

AUTHORSHIP

Co-Authorship of up to three is permissible.

FORMATTING & CITATION GUIDELINES

- The body of the manuscript should be in Times New Roman, font size 12, with 1.5 line spacing.
- The text must be *justified* throughout the document.
- The footnotes should be in Times New Roman, font size 10, with single line spacing.
- A one-line gap must be maintained between all paragraphs and headings.
- Author(s) must uniformly follow the OSCOLA guide to legal citation (4th ed, 2012) in the manuscript.

USE OF ARTIFICIAL INTELLIGENCE (AI) TOOLS

- Use of AI tools (such as *Grammarly* or *QuillBot*) is permitted strictly for basic grammatical correction only.
- Use of generative AI tools for language enhancement is strictly *prohibited*. All manuscripts will undergo an *AI-written screening process*.
- If AI tools have been used in any stage of writing or research, this must be clearly disclosed in a separate *note of acknowledgment*.² Failure to do so may be treated as a form of academic misconduct.

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² The acknowledgment should be placed either before the "References" or "Bibliography" section, or on the very last page of the manuscript.

PLAGIARISM CHECK

The acceptable similarity index shall not exceed 10%, excluding references and properly cited quotations. All submissions will undergo a *plagiarism screening process*.

SUBMISSION GUIDELINES

All submissions must be accompanied by a cover letter that includes the following details:

- A. Title of the submission
- B. Author's full name
- C. Institutional affiliation
- D. Contact information (email address and phone number)

For multiple authors, include the above details for each author.

Note for Authors: Upon selection, all editorial comments must be addressed and resolved using Track Changes mode only. Submissions must be made in **.docx** format.

All submissions shall be made electronically to: lawsocietyreview2026@gmail.com

SUBMISSION TIMELINE

Submission Opens:	1 st December 2025
Deadline for Final Submission:	15th February 2026
Communication of Acceptance:	15th March 2026

CONTACT INFORMATION

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